

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.203 – IA 314 of 2021
Item No.204 – IA 431 of 2021
Item No.205 – IA 662 of 2021
In
CP(IB) 586 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Noble Resources International Pvt Ltd
V/s
Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 04/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Jaimin Dave, Adv.
Mr. Diwakar Maheshwari, Adv.
For the Respondent : Ms. Ankita Shelke, Adv.
: Mr. Krishnendu Datta, Sr. Adv.

ORDER

IA 314 of 2021

Application is filed by Resolution Professional for approval of resolution plan.

List for hearing on 24.08.2022.

IA 431 of 2021

Application is filed by one of the Financial Creditor objecting to the approval of resolution plan. Learned Counsel Mr. Maheshwari for applicant in IA 406 of 2022 seeks liberty to make submission and after permission, he submits that IA 406 of 2022 was dismissed on 09.05.2022. The said order of dismissal was impugned before the Hon'ble NCLAT and Hon'ble NCLAT vide order dated 03.08.2022 has observed as follows:

“We further observe that the Application IA 406 of 2022 is not being revived, however, liberty is granted to the Appellant to file objection to the plan approved by the Committee of Creditors by tomorrow before the Adjudicating Authority.”

Learned Counsel Mr. Maheshwari for the applicant states that in view of the said observations and directions, they may be permitted to file their objections, which is ready and the same will be e-filed today. Physical copy will be filed within 2 days with copy to other side. At this stage, Learned Counsel for the applicant in IA 406 of 2022 states that they may be supplied copy of the application filed by Resolution Professional for approval of resolution plan. Learned Sr. Counsel Mr. Soparkar accepts the request and states that in order to cut-short technical controversy, they shall supply the copy of application during the course of day. The order of the Hon'ble NCLAT is perused and is nowhere mentions that further liberty is granted to file any additional objections, hence, after receiving copy of the application for approval of resolution plan, applicant in IA 406 of 2022 shall not file any other additional affidavit.

List for hearing on 24.08.2022.

IA 662 of 2021

Application is filed by Resolution Professional. Learned Counsel Mr. Dave for Resolution Professional states that after the order passed and undertaking given by the Learned Counsel for Maharashtra State Electricity Distribution Co. Ltd. on 01.07.2022, there is a development and payments are made and Officer of Maharashtra State Electricity Distribution Co. Ltd. had visited the premises of the Corporate Debtor for restoration of electricity. Due to certain technical issues, the same could not be done and they have assured that issue will be resolved soon, hence, request to defer the application.

List on 24.08.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**